

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Company Appeal (AT) (Insolvency) No. 539 of 2020

IN THE MATTER OF:

S. V. Sunil Kumar Chowdary

...Appellant

Versus

Corporation Bank, Hyderabad & Anr.

...Respondents

Present:

For Appellant: Mr. Samar Bansal, Mr. Sushant Mahajan and Ms. Devahuti Pathak Advocates.

For Respondents: Ms. Ekta Choudhary, Advocate for R-1.

Ms. J. V. L. Bharati, Advocate with Mr. V. S. Sridhar, RP for R-2.

O R D E R
(Through Virtual Mode)

04.02.2021: Additional affidavit in terms of order dated 4th September, 2020 has been filed. However, the requisite information in regard to constitution and functioning of Amravati Bench is lacking as according to learned counsel for the Appellant the necessary facts in this regard could not be ascertained despite efforts made.

In the given circumstances, we are of the opinion that it would be appropriate to implead Registrar, NCLT as Party Respondent No. 3 as he would be the proper person who can provide all information relating to constitution and functioning of Amravati Bench of NCLT. Learned counsel for the Appellant will accordingly implead him as party Respondent No. 3 and carry out necessary correction in the cause title and memo of the appeal.

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Let notice be issued upon newly impleaded Respondent No. 3 calling upon him to file a Report with relevant notification/orders regarding constitution and functioning of Amravati Bench within 10 days.

Post the appeal 'for hearing' on **23rd February, 2021.**

Interim directions to continue.

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[V. P. Singh]
Member (Technical)**

**[Dr. Alok Srivastava]
Member (Technical)**

am/gc